GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1578 ANSWERED ON:02.12.2005 WATER TESTING LABS Athawale Shri Ramdas;Kathiria Dr. Vallabhbhai

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether any proposal for establishing water testing laboratory in each district of the country is under consideration of the Union Government;

(b) if so, the details thereof, State-wise;

(c) whether the Union Government has received similar proposals from certain State Governments during the last three years; and

(d) if so, the details thereof and the action taken/proposed to be taken by the Union Government thereon ?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. NARENDRA)

(a) & (b) Drinking Water Supply is a State Subject. The Government of India renders financial and technical assistance to the States in this endeavor through a centrally sponsored programme, namely, Accelerated Rural Water Supply Programme (ARWSP). Under the programme, the Union Government has been assisting the State Governments in developing an integrated system of drinking water quality monitoring by setting up of district level laboratories for water quality testing, reporting and generating awareness among rural masses about the importance of water quality and its relation to health. Details of district water quality testing laboratories sanctioned by the Government of India, as well as those established by the State Governments with State resources, are given in the Annexure.

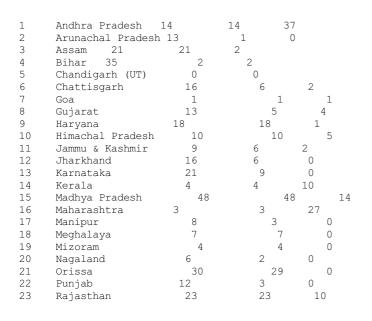
(c) & (d) During the last three years, proposals from Uttaranchal, Meghalaya, Punjab and Jammu & Kashmir were received for sanction of district water quality testing laboratories. These State Governments have been requested to furnish the required documents to enable further processing.

Annexure

Statement Referred to in part (a) & (b) of Lok Sabha Unstarred Question No. 1578 to be answered on 2.12.2005

SETTING UP OF DISTRICT LEVEL WATER QUALITY LABORATORY(As on Nov 2005)

Sl. No. Name of the GoI Funds Established by State/UT Sanctioned Established State Govts. from in States their own resources



24	Sikkim		3		2			0
25	Tamil Nadu		24		24			6
26	Tripura		3		3		3	
27	Uttar Pradesh		67		8		1	
28	Uttaranchal		67		3		0	
29	West Bengal		17			13		6
30	A&N Island		1		1		0	
31	D & N. Haveli		1		1		0	
32	Daman & Diu		2		2		0	
33	Delhi		0		0		6	
34	Lakhadweep		7		2		7	
35	Pondicherry		2		2		2	
Total		459		286	1	48		

Note : 67 district water quality testing laboratories approved for esrtwhile Uttar Pradesh, which included Uttaranchal also.